

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.828/2016

This the 29th day of February, 2016

**Hon'ble Mr.Justice M.S.Sullar,Member, (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Altamash Ali
S/o Ali Ashraf,
Aged about 44 years
R/o Block C, Flat No.11/6,
Green Tower, Golf Green,
Kolkata-700095. Applicant

(By Advocate : Shri Shadaab Anwar)

Versus

Union of India Through

1. The Secretary
Government of India,
Ministry of Labour and Employment,
Shram Shanki Bhawan,
Rafi Marg,
New Delhi-110001.
2. The Chairman
Central Board of Trustees (CBT),
Employees Provident
Fund Organization,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi-110066. Respondents

ORDER(ORAL)**By Hon'ble Mr.Justice M.S.Sullar,M(J):**

At the very outset, learned counsel for the applicant intends to withdraw this Original Application, to enable him (applicant) to file fresh application after removing the defects. Therefore, the OA is dismissed as withdrawn with the aforesaid liberty as prayed for.

(K.N.Shrivastava)
Member(A)

(Justice M.S.Sullar)
Member(J)

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